

**IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI**

BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)

AND

SHRI SAKTIJIT DEY (JUDICIAL MEMBER)

I.T.A. No.1765/Mum/2019
(Assessment Year : 2013-14)

Geeta Bharat Gada 501, Ajay Shopping Centre T.H. Kataria Marg Matunga (West) Mumbai-400 016 PAN : AACPG5630J	vs	Income-tax Officer 21(1)(4) Piramal Chambers Lalbaug, Parel Mumbai
APPELLANT		RESPONDENT

Appellant by	None
Respondent by	Shri T.S. Khalsa DR)

Date of hearing	20-01-2021
Date of Pronouncement	20/01/2021

ORDER

Per Sakijit Dey, AM

This is an appeal by the assessee against order dated 27-02-2019 of Ld.CIT(A)-48, Mumbai for the assessment year 2013-14.

2. When the appeal was called for hearing, no one appeared on behalf of the assessee. However, the assessee, personally has filed letter dated 14-01-2021 before the registry stating that he has applied for settling the dispute arising in the appeal under the Direct Tax Vivadh se Vishwas Act, 2020 and the designated authority has also issued Form No.3. Therefore, she sought permission for withdrawal of the appeal. The Ld.DR has no objection to the aforesaid

request of the assessee. In view of the facts discussed above, we dismiss the appeal as withdrawn.

Order pronounced in the Open Court on this 20/01/2021.

Sd/-

sd/-

(PRAMOD KUMAR)	(SAKTIJIT DEY)
VICE PRESIDENT	JUDICIAL MEMBER

Mumbai, Dated : 20/ 01/2021.
Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.